

ITEM NO.41

COURT NO.8

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No.3431/2018

(Arising out of impugned final judgment and order dated 11-12-2017 in CRLMA No. 9669/2009 passed by the High Court of Gujarat at Ahmedabad)

SHRI PARESHBHAI AMRUTLAL PATEL & ORS.

Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ANR.

Respondent(s)

Date : 17-02-2020 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s)

Mrs. Niranjana Singh, AOR

For Respondent(s)

Ms. Deepanwita Priyanka, Adv.
Mr. Aniruddha P. Mayee, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing concluded.

Judgment reserved.

(Chetan Kumar)
A.R. -cum-P.S.

(Saroj Kumari Gaur)
Court Master